



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

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No. HSPCB/PR/2021/ **8528**

Dated 01.01.2021

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.

Sub.- **Report in compliance of Hon'ble NGT Order dated 22.7.2020 in the matter of Original Application No.917/2019 titled as Ramesh Chand Versus State of Haryana**

Ref.- Hon'ble NGT dated 22/07/2020 in the subject cited matter.

Kindly refer to the subject noted above, please find enclosed herewith the action taken report in compliance of the above mentioned Hon'ble NGT order dated 22/07/2020 in the matter of Original Application No.917/2019 titled as Ramesh Chand Versus State of Haryana.

It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above


Regional Officer,
Regional Officer
HSPCB, Panipat
Haryana State Pollution Control Board
Panipat Region, PANIPAT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.917 of 2019

IN THE MATTER OF:

Ramesh Chand

...

Applicant

Versus

State of Haryana & Ors.

...

Respondent

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V
**Regional Officer, HSPCB
Panipat Region**
Regional Officer
Haryana State Pollution Control Board
Panipat Region, PANIPAT

**Action Taken Report of HSPCB in Original Application No. 917/2019
titled as Ramesh Chand Versus State of Haryana :**

The Hon'ble NGT in its order dated 22.07.2020 in OA No. 917/2019 titled as Ramesh Chand Versus State of Haryana passed the following directions were:

5. In report dated 21.07.2020, it is stated that the two non-complying units have been closed and prosecution is under process. compensation has been assessed. Three units have not resumed their operations after lockdown.

6. The above shows large scale violation of law by the industrial units for which action taken so far is highly inadequate. Illegal extraction of ground water without any assessment of impact of such extraction needs to be taken seriously against all the non-compliant units as held in O.A.No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors.1. Compensation needs to be recovered for the entire period of violation upto the last five years.

7. Let further action in the matter be taken and report filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

03 no of units, which were found non operational have resumed their operation and inspection was carried out by the HSPCB on 25.11.2020 and the details of the Industries along with compliance status is as below:

**1. M/S Birmi Impex Private Limited (Near Gyan Mansrovar Brahm Kumari)
Village-Mahiudinpur Thirana ,Teh-Madlauda , District-Panipat**

Date of Inspection: 25.11.2020

Operational Status: Operational at the time of Inspection

Industrial Sector: Textile (Mink Blanket manufacturing unit including Fabric Printing)

Year of commissioning: 2015

A: Water Pollution and its Control		
1.	Water Supply Source	Borewell
	Water Consumption (KLD)	22
	Industrial	20
	Domestic	2
2.	Waste Water Generation(KLD)	
	Industrial	19
	Domestic	1.8

3.	Waste Water Treatment (KLD) Industrial Domestic	ETP Septic Tank
4.	Details of ETP	ETP consist of Equalization Tank –Reaction Tank-Tube settler-Clarifier-Dual Media Filter –Activated Carbon Filter-Filter Press. Followed by Ultra Filtration unit and Reverse Osmosis Plant. Unit has installed ZLD system.
5.	Mode of Disposal of Treated Effluent	Treated effluent after RO is being reused in process and RO Reject is used in Blanket washing and domestic use .
6.	Status of Consent under Water Act, 1974	Obtained for the period 01.10.2016 to 30.09.2021 .
B: Air Pollution and its Control		
1.	Sources of Air Pollution	Boiler 1 no.(3TPH) & Thermic Fluid Heater 1 no (15 Lakh K Calorie)
2.	Type of Fuel Used	Coal- 2 TPD
3.	Status of Air Pollution Control Device	Common Multi Cyclone followed by 30 m Stack Height
4.	Status of Consent under Air Act,1981	Obtained for the period 01.10.2016 to 30.09.2021 .
C: Hazardous Waste Management		
1.	Type & Quantity of Waste Generated	ETP Sludge: 1.2 TPA
2.	Facility of Storage/ Disposal	Storage facility provided in the unit and agreement for disposal has been executive with CTSDf (M/s Gujrat Enviro Protection Industries Limited at Village –Pali Faridabad)
3.	Status of Authorization	Obtained for the period 01.10.2016 to 30.09.2021 .
D:Observations w.r.t. Industry		
<p>1. Unit is engaged in manufacturing of Mink Blanket with installed capacity of 3 TPD using Yarn as Raw Material. Unit has obtained CTO under water and air act from the Board.</p> <p>2. Unit has also obtained authorization under HOWM Rules 2016.</p> <p>3. Unit was found operational at the time of inspection and samples of the treated effluent and stack emission were collected.</p> <p>4. As per the Analysis reports of effluent vide no 4443 dated 04.12.2020, all the parameters were found with in prescribed limits ,copy of the Analysis report is attached as Annexure-R1.</p> <p>5. As per the Analysis reports of stack emission vide no. 1292 dated. 02.12.2020, all the parameters were found with in prescribed limits, copy of the Analysis report is attached as Annexure-R2.</p> <p>6. During inspection no provision of reverse pumping was found in the unit</p> <p>7. Unit was reusing all the treated effluent in its process.</p> <p>8. The unit is meeting its fresh water requirement from Borewell (1 no.).Unit has applied for NOC from Central Ground Water Authority which is under process.</p>		

2. M/S Maa Banbhoari International, Village-Assan Khurd. ,Teh-Madlauda , District-Panipat

Date of Inspection : 25.11.2020

Operational Status : Operational at the time of Inspection

Industrial Sector: Textile (Mink Blanket manufacturing unit including Fabric Printing)

Year of commissioning: 2018

A: Water Pollution and its Control		
1.	Water Supply Source Water Consumption (KLD) Industrial Domestic	Borewell 15 13 2.0
2.	Waste Water Generation(KLD) Industrial Domestic	 10 1.8
3.	Waste Water Treatment (KLD) Industrial Domestic	ETP Septic Tank
4.	Details of ETP	ETP consist of Equalization Tank –Reaction Tank-Tube settler-Clarifier-Dual Media Filter –Activated Carbon Filter-Filter Press. Followed by Ultra Filtration unit and Reverse Osmosis Plant. Unit has installed ZLD system.
5.	Mode of Disposal of Treated Effluent	Treated effluent after RO is being reused in process and RO Reject is used in Blanket washing and domestic use .
6.	Status of Consent under Water Act, 1974	Obtained for the period 29.11.2018 to 30.09.2021.
B: Air Pollution and its Control		
1.	Sources of Air Pollution	Thermic Fluid Heater 1 no (2.5 Lakh K Calorie)
2.	Type of Fuel Used	Coal- 1.5 TPD
3.	Status of Air Pollution Control Device	Multi Cyclone followed by 30 m Stack Height
4.	Status of Consent under Air Act,1981	Obtained for the period 29.11.2018 to 30.09.2021.
C: Hazardous Waste Management		
1.	Type & Quantity of Waste Generated	ETP Sludge: 0.8 TPA
2.	Facility of Storage/ Disposal	Storage facility provided in the unit and agreement for disposal has been executive with CTSDf (M/s Gujrat Enviro Protection Industries Limited at Village –Pali Faridabad)
3.	Status of Authorization	Obtained for the period 31.01.2019 to 30.09.2021.
D:Observations w.r.t. Industry		
<ol style="list-style-type: none"> Unit is engaged in manufacturing of Mink Blanket with installed capacity of 4 TPD using Yarn as Raw Material. Unit has obtained CTO under water and air act from the Board. Unit has also obtained authorization under HOWM Rules 2016. Unit was found operational at the time of inspection and samples of the treated effluent and stack emission were collected . As per the Analysis reports of effluent vide no 4442 dated 04.12.2020, all the parameters were found with in prescribed limits ,copy of the Analysis report is attached as Annexure-R3. As per the Analysis reports of stack emission vide no. 1293 dated. 02.12.2020, all the parameters were found with in prescribed limits, copy of the Analysis report is attached as Annexure-R4. During inspection no provision of reverse pumping was found in the unit Unit was reusing all the treated effluent in its process. 		

8. The unit is meeting its fresh water requirement from Borewell (1 no.).Unit is micro and small scale industry and extracting less than 10 m³/day and exempted from the No Objection Certificate of CGWA as per notification dated 24.09.2020. Unit has also obtained the exemption from CGWA for extraction of ground water less than 10 m³/day.

3. M/S Vaibhav Exports , Village-Assan Khurd Near Bhahma Kumari Aashram ,Teh-Maslauda , District-Panipat

Date of Inspection: 25.11.2020

Operational Status: Operational at the time of Inspection

Industrial Sector: Textile (Knitted Blanket manufacturing unit including Fabric Printing)

Year of commissioning: 2019

A: Water Pollution and its Control

1.	Water Supply Source Water Consumption (KLD) Industrial Domestic	Borewell 10 8.0 2.0
2.	Waste Water Generation(KLD) Industrial Domestic	8.0 2.0
3.	Waste Water Treatment (KLD) Industrial Domestic	ETP Septic Tank
4.	Details of ETP	ETP consist of Equalization Tank –Reaction Tank-Tube settler-Clarifier-Dual Media Filter –Activated Carbon Filter-Filter Press. Followed by Ultra Filtration unit and Reverse Osmosis Plant. Unit has installed ZLD system.
5.	Mode of Disposal of Treated Effluent	Treated effluent after RO is being reused in process and RO Reject is used in Blanket washing and domestic use .
6.	Status of Consent under Water Act, 1974	Obtained for the period 09.09.2019 to 30.09.2023.

B: Air Pollution and its Control

1.	Sources of Air Pollution	Boiler 1 no (2 TPH)
2.	Type of Fuel Used	Wood- 1 TPD
3.	Status of Air Pollution Control Device	Multi Cyclone followed by 30 m Stack Height
4.	Status of Consent under Air Act,1981	Obtained for the period 09.09.2019 to 30.09.2023.

C: Hazardous Waste Management

1.	Type & Quantity of Waste Generated	ETP Sludge: 1.2 TPA
2.	Facility of Storage/ Disposal	Storage facility provided in the unit and agreement for disposal has been executive with CTSDf (M/s Gujrat Enviro Protection Industries Limited at Village –Pali Faridabad)
3.	Status of Authorization	Obtained for the period 09.09.2019 to 30.09.2023.

D:Observations w.r.t. Industry	
1.	Unit is engaged in manufacturing of Knitted Blanket with installed capacity of 1.6 TPD using Yarn as Raw Material.
2.	Unit has also obtained authorization under HOWM Rules 2016.
3.	Unit was found operational at the time of inspection and samples of the treated effluent and stack emission were collected .
4.	As per the Analysis reports of effluent vide no 4444 dated 04.12.2020, all the parameters were found within prescribed limits ,copy of the Analysis report is attached as Annexure-R5 .
5.	As per the Analysis reports of stack emission vide no. 1291 dated. 02.12.2020, all the parameters were found within prescribed limits, copy of the Analysis report is attached as Annexure-R6 .
6.	During inspection no provision of reverse pumping was found in the unit
7.	Unit was reusing all the treated effluent in its process.
8.	The unit is meeting its fresh water requirement from Borewell (1 no.).Unit is micro and small scale industry and extracting less than 10 m3/day and exempted from the No Objection Certificate of CGWA as per notification dated 24.09.2020. Unit has also obtained the exemption from CGWA for extraction of ground water less than 10 m3/day.

Findings and Conclusion:

- During the inspection no provision of Reverse pumping was found in the industries located in the vicinity of Village Khandra, District Panipat
- Environmental Compensation on all the 8 no of units for illegal extraction of ground water has been assessed and proposed to District Magistrate, Panipat as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 . Details of which are as below:-

Sr. No.	Name & address of the industry (M/s)	Details of the Recommendation letter	Amount of Environmental Compensation (Rs.)
1.	M/s Birmi Impex Private Limited, (Near Gyan mansrovar Brahm Kumari) ,Village-Mahiudinpur Thirana ,Teh-Madlauda , District-Panipat	HSPCB/PR/2020/8045 dated 17.12.2020	9,13,520/-
2.	BSB International LLP, Village Assan Kalan, Panipat	HSPCB/PR/2020/8051 dated 17.12.2020	4,58,960/-
3.	B.K. Gas, Village Assan Khurd, Panipat	HSPCB/PR/2020/8039 dated 17.12.2020	1,00,000/-
4.	M/s Maa Banbhor International, Village –Assan Khurd , Panipat	HSPCB/PR/2020/8030 dated 17.12.2020	1,00,000/
5.	M/s Vaibhav Exports, Village –	HSPCB/PR/2020/8042	1,00,000/

	Assan Khurd , Panipat	dated 17.12.2020	
6.	M/sGrover International, Village – Assan Kalan , Panipat	HSPCB/PR/2020/8036 dated 17.12.2020	1,00,000/
7.	M/s Birmi Industries (P) Ltd. (Near Gyan Mansrovar Brahm Kumari) ,Village- Mahiudinpur Thirana ,Teh- Madlauda , District-Panipat	HSPCB/PR/2020/8048 dated 17.12.2020	1,00,000/
8.	M/s Jai Jyoti Industries, Village- Assan, Panipat	HSPCB/PR/2020/8033 dated 17.12.2020	1,00,000/

- Copy of the recommendation letters are attached as **Annexure R-7 to R-14.**
- The following 4 no of units are micro and small scale industry and extracting less than 10 m³/day and exempted from the No Objection Certificate of CGWA as per notification dated 24.09.2020.
 1. M/s Jai Jyoti Industries, Village-Assan, Panipat.
 2. M/s Maa Banbhor International, Village –Assan Khurd , Panipat.
 3. M/s Vaibhav Exports, Village –Assan Khurd , Panipat.
 4. M/s Grover International, Village –Assan Kalan , Panipat.

Three Units have also obtained the exemption from CGWA for extraction of ground water less than 10 m³/day. Copies of the permission/exemption from CGWA are attached as **Annexure-R-15 to R-17**

- The action for the sealing of the Bore well against the remaining 4 no of units, which have not obtained permission from CGWA till date has been recommended to the Deputy Commissioner, Panipat vide letter no HSPCB/PR/2020/8055 dated 17.12.2020. Copy of which is attached as **Annexure- R-18.**

The requisite action shall be taken to its logical end expeditiously in coordination with the District Administration, Panipat. The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.

Place : Panipat

Date: 01.01.2021

Regional Officer,
HSPCB, Panipat
Haryana State Pollution Control Board
Panipat Region, PANIPAT



Form J

(See Rule 36)
Test Report

Report No-4443

Dated: 04-December-2020

I hereby, certify that I Dr. Jal Bhagwan Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 26 day of November, 2020, collected by Sh. Pardeep Singh, AEE on dated 25 day of November, 2020 of M/s Birml Impex Private Limited, Mahiydinpur Thirana, P.O. Madlauda, Distt. Panipat for analysis.

Further certify that I have analyzed the above mentioned sample on 26-November-2020 to 04-December-2020 and declare the result of analysis to be as follows:-

- | | | | |
|----|-------------------------|--------------|---------------|
| 1. | Sample Code | 5666 | 5667 |
| 2. | Sample Collected from # | Inlet of ETP | Outlet of ETP |

OBSERVATION

- | | | | |
|----|------------|------|-------------------|
| 1. | Appearance | Pink | Almost Colourless |
| 2. | Odour | Mild | Almost Odourless |

RESULTS

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	pH Value	7.00	7.43	6.5-8.5	APHA,4500-H+
2.	Suspended Solids (mg/l)	862.0	N.D.	100	APHA, 2540-D
3.	BOD mg/l	380.0	5.0	30	IS:3025(P-44)
4.	COD mg/l	1432.0	28.0	250	APHA, 5220-B
5.	Oil & Grease mg/l	14.0	N.D.	10	APHA, 5520-B
6.	Conductivity Micro S/cm	1254.0	258.0	-	-
7.	Total Dissolved Solid mg/l	662.0	N.D.	2100	-
8.	Ammonical Nitrogen (as N) mg/l	8.48	N.D.	50	-
9.	Sodium Absorption Ratio (SAR)	9.84	1.18	26	-
10.	Phenolic Compound (as C6H5OH) mg/l	N.D.	N.D.	1.0	-
11.	Sulphide (as S) mg/l	0.8	N.D.	2.0	-
12.	Total Chromium (as Cr) mg/l	N.D.	N.D.	2.0	-

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 04 day of December- 2020
Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula
Regional Office, Panipat

[Signature]
Board Analyst

This test report relate only to the particular sample submitted for testing. (AP)



HSPCB

Form IV

(See Rule 20)

Report No. : 1292

Dated: 02-December-2020

I hereby, certify that I Dr. Jai Bhagwan Board Analyst, duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) received a sample on the 26 day of November, 2020, collected by Sh. Pardeep Singh, AEE on dated 25 day of November, 2020 of

M/s Birmi Impex Private Limited,
Mahiydinpur Thirana, P.O. Madlauda,
Distt. Panipat.

Further certify that I have analyzed the above mentioned sample on 26-11-2020 to 02-12-2020 and declare the result of analysis to be as follows:

1.	Sample Code	1292
FIELD OBSERVATION		
1.	Name of plant Section *	Boiler + TFH
2.	Stack Attach to *	Boiler + TFH through Multi Cyclone
3.	Normal operating Schedule (hr/day) *	16
4.	Type of Chimney *	Metal
5.	Stack Height from the ground level *	30 m
6.	Diameter of stack *	1200 mm
7.	Stack Temperature Deg.C *	103
8.	Average stack velocity m/sec *	6.77
9.	Quantity of Emission m ³ /sec	7.66

TEST REPORT

S.No.	Parameter Name	Result	Result	Limit
1.	Suspended particulate matter mg/m ³	137.33		150
2.	Sulphur dioxide mg/m ³	N.D.		600
3.	Nitrogen dioxide (as NO ₂) mg/m ³	N.D.		300

Method of Testing As per relevant part of Indian Standard for measurement of Air Pollution IS: 5182 and Emission regulation part III of Central Pollution Control Board

Signed this 02 day of December-20
Haryana State Pollution Control Board's Laboratory
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

[Signature]
BOARD ANALYST

To
CC to Member Secretary
CC to Regional Office Panipat

The test report relate only to the particular sample submitted for testing.

*This information is provided by Field Officer.



Form J

(See Rule 36)

Test Report

Report No-4442 . Dated: 04-December-2020

I hereby, certify that I Dr. Jai Bhagwan Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 26 day of November, 2020, collected by Sh. Pardeep Singh, AEE on dated 25 day of November, 2020 of M/s Maa Banbhori Internationa, Assan Khurd, Madlauda Road, Panipat for analysis.

Further certify that I have analyzed the above mentioned sample on 26-November-2020 to 04-December-2020 and declare the result of analysis to be as follows:-

1.	Sample Code	5664	5665
2.	Sample Collected from #	Inlet of ETP	Outlet of ETP

OBSERVATION

1.	Appearance	Brown	Almost Colourless
2.	Odour	Mild	Almost Odourless

RESULTS

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	pH Value	6.05	8.05	6.5-8.5	APHA, 4500-H+B
2.	Suspended Solids (mg/l)	1176.0	Nil	100	APHA, 2540-D
3.	BOD mg/l	540.0	4.5	30	IS:3025(P-44)
4.	COD mg/l	1968.0	24.0	250	APHA, 5220-B
5.	Oil & Grease mg/l	13.5	N.D.	10	APHA, 5520-B
6.	Conductivity Micro S/cm	1464.0	240.0	-	-
7.	Total Dissolved Solid mg/l	805.0	62.0	2100	-
8.	Ammonical Nitrogen (as N) mg/l	7.89	N.D.	50	-
9.	Sodium Absorption Ratio (SAR)	7.13	1.10	26	-
10.	Phenolic Compound (as C ₆ H ₅ OH) mg/l	N.D.	N.D.	1.0	-
11.	Sulphide (as S) mg/l	3.6	N.D.	2.0	-
12.	Total Chromium (as Cr) mg/l	N.D.	N.D.	2.0	-

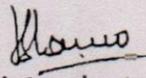
The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board

Signed this 04 day of December- 2020

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula
Regional Office, Panipat


Board Analyst

This test report relate only to the particular sample submitted for testing. 



HSPCB

Form IV

(See Rule 20)

Report No. : 1293

Dated 02-December-2020

I hereby, certify that I Dr. Jai Bhagwan Board Analyst, duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) received a sample on the 26 day of November, 2020, collected by Sh. Pardeep Singh, A.F.F. on dated 25 day of November, 2020 of

**M/s Maa Banbhoori International,
Assan Khurd, Madlauda Road,
Panipat.**

Further certify that I have analyzed the above mentioned sample on 26-11-2020 to 02-12-2020 and declare the result of analysis to be as follows

1	Sample Code	1293
		<u>FIELD OBSERVATION</u>
1	Name of plant Section *	TFH
2	Stack Attach to *	TFH through Multi Cyclone
3.	Normal operating Schedule (hr/day) *	8
4.	Type of Chimney *	Metal
5.	Stack Height from the ground level *	30 m
6.	Diameter of stack *	1100 mm
7.	Stack Temperature Deg.C *	105
8.	Average stack velocity m/sec *	6.79
9.	Quantity of Emission m ³ /sec	6.46

TEST REPORT

<u>S.No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Suspended particulate matter mg/m ³	133.0		150
2.	Sulphur dioxide mg/m ³	N.D.		600
3.	Nitrogen dioxide (as NO ₂) mg/m ³	N.D.		300

Method of Testing As per relevant part of Indian Standard for measurement of Air Pollution IS: 5182 and Emission regulation part III of Central Pollution Control Board

Signed this 02 day of December-20
Haryana State Pollution Control Board's Laboratory
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

[Signature]
BOARD ANALYST

To
CC to Member Secretary
CC to Regional Office Panipat

The test report relate only to the particular sample submitted for testing.

*This information is provided by Field Officer.



Form J

(See Rule 36)

Test Report

Report No-4444

Dated: 04-December-2020

I hereby, certify that I Dr. Jai Bhagwan Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 26 day of November, 2020, collected by Sh. Pardeep Singh, AEE on dated 25 day of November, 2020 of M/s Vaibhav Exports, Assan Khurd, Panipat for analysis.

Further certify that I have analyzed the above mentioned sample on 26-November-2020 to 04-December-2020 and declare the result of analysis to be as follows:-

1.	Sample Code	5668	5669
2.	Sample Collected from #	Inlet of ETP	Outlet of ETP

OBSERVATION

1.	Appearance	Black	Almost Colourless
2.	Odour	Mild	Almost Odourless

RESULTS

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	pH Value	9.33	8.15	6.5-8.5	APHA, 4500-H+B
2.	Suspended Solids (mg/l)	388.0	Nil	100	APHA, 2540-D
3.	BOD mg/l	1020.0	5.5	30	IS:3025(P-44)
4.	COD mg/l	4600.0	28.0	250	APHA, 5220-B
5.	Oil & Grease mg/l	14.5	N.D.	10	APHA, 5520-B
6.	Conductivity Micro S/cm	1520.0	680.0	-	-
7.	Total Dissolved Solid mg/l	812.0	362.0	2100	-
8.	Ammonical Nitrogen (as N) mg/l	12.07	N.D.	50	-
9.	Sodium Absorption Ratio (SAR)	4.23	0.82	26	-
10.	Phenolic Compound (as C ₆ H ₅ OH) mg/l	N.D.	N.D.	1.0	-
11.	Sulphide (as S) mg/l	8.0	N.D.	2.0	-
12.	Total Chromium (as Cr) mg/l	N.D.	N.D.	2.0	-

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 04 day of December- 2020
Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula
Regional Office, Panipat

Dr. Jai Bhagwan
Board Analyst

This test report relate only to the particular sample submitted for testing. (17) ...



HSPCB

Form IV

(See Rule 20)

Report No. : 1291

Dated: 02-December-2020

I hereby, certify that I **Dr. Jai Bhagwan** Board Analyst, duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) received a sample on the 26 day of November, 2020, collected by Sh. Pardeep Singh, AEE on dated 25 day of November, 2020 of

**M/s Vaibhav Exports,
Assan Khurd,
Panipat.**

Further certify that I have analyzed the above mentioned sample on 26-11-2020 to 02-12-2020 and declare the result of analysis to be as follows:

1.	Sample Code	1291
<u>FIELD OBSERVATION</u>		
1.	Name of plant Section *	Boiler
2.	Stack Attach to *	Boiler through Multi Cyclone
3.	Normal operating Schedule (hr/day) *	08
4.	Type of Chimney *	Metal
5.	Stack Height from the ground level *	30 m
6.	Diameter of stack *	300 mm
7.	Stack Temperature Deg.C *	105
8.	Average stack velocity m/sec *	6.78
9.	Quantity of Emission m ³ /sec	0.48

TEST REPORT

<u>S.No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Suspended particulate matter mg/m ³	152.67		800
2.	Sulphur dioxide mg/m ³	N.D.		600
3.	Nitrogen dioxide (as NO ₂) mg/m ³	N.D.		300

Method of Testing As per relevant part of Indian Standard for measurement of Air Pollution IS. 5182 and Emission regulation part III of Central Pollution Control Board

Signed this 02 day of December-20

Haryana State Pollution Control Board's Laboratory

SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

CC to Member Secretary

CC to Regional Office Panipat

BOARD ANALYST

The test report relate only to the particular sample submitted for testing.

*This information is provided by Field Officer.



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8045
 To

Dated 17/12/2020

The Deputy Commissioner,
 Panipat.

Subject: Recommendation for levying interim Environmental Compensation on M/S Birmi Impex Private Limited (Near Gyan Mansrovar Brahm Kumari), Village-Mahiudinpur Thirana, Teh-Madlauda, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 25/11/2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of interim Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	11419 m ³ (from 02.03.2016 to 25.11.2020) as verified from the logbook of the unit and readings of unit actual water extracted is 11419 m ³
4	Water consumed for domestic purpose	Unit has installed Ultra Filtration and Reverse osmosis after Effluent Treatment Plant and the treated water is used in domestic use. So ground water is not being extracted for domestic use.
5	Violation period (illegal extraction of ground water)	w.e.f. 02.03.2016 to 25.11.2020 (1730 days)

Remarks: Unit was commissioned on 02.03.2016.

Assessment of interim environmental compensation:-

1. For Industrial use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 11419 m³

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m³.

Environmental Compensation as over exploited zone = 11419 x 80 = Rs.913520/-.

Therefore Interim Environmental compensation applicable on the unit is Rs. 913520/- (Nine Lakhs Thirteen Thousand Five Hundred Twenty Only).

It is recommended that Interim Environmental Compensation of Rs. 913520/- (Nine Lakhs Thirteen Thousand Five Hundred Twenty Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
 HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
 HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8051
 To

Dated :17/12/2020

The Deputy Commissioner,
 Panipat.

Subject: Recommendation for levying Environmental Compensation on M/S BSB International LLP, Village- Assan Kalan, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 18.02.2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	5737 m3 (from 16.10.2018 to 22.03.2020) as verified from the logbook of the unit and readings of unit actual water extracted is 5737 m3.
4	Water consumed for domestic purpose	Unit has installed Ultra Filtration and Reverse osmosis after Effluent Treatment Plant and the treated water is used in domestic use. So ground water is not being extracted for domestic use.
5	Violation period (illegal extraction of ground water)	w.e.f. 16.10.2018 to 22.03.2020 (524 days)

Remarks: Unit was commissioned on 16.10.2013 and applied for the NOC from CGWA.

Assessment of environmental compensation:-

1. For Industrial use:

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 5737 m3

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m3.

Environmental Compensation as over exploited zone = 5737 x 80 = Rs. 4,58,960/-.

It is recommended that Environmental Compensation of Rs.4,58,960/- (Four Lakhs Fifty Eight Thousand Nine Hundred Sixty) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
 HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
 HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

AmmevRE-R-9

15

No. HSPCB/PR/2020/ 8039

Dated :17/12/2020

To

The Deputy Commissioner,
Panipat.

Subject:

Recommendation for levying Environmental Compensation on M/S B.K Gas, Village-Assan Kalan, District-Panipat .

Ref:

OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 06/02/2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water .

Whereas , Hon'ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Acetylene Gas Manufacturing
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	0.1 m3/day
4	Water consumed for domestic purpose	0.2 m3/day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 to 03.06.2020 (1877 days)

Remarks: Unit was closed by the board on 03.06.2020 and found dismantled from site on 03.06.2020. Unit was covered under CGWA notification dated 15.04.2015 and required permission for extraction of ground water w.e.f 15.04.2015.

Assessment of environmental compensation:-

1. For Industrial use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Per Day Water Consumption = 0.1 m3/day

No of days of violation = 1877 days

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80

Fine as over exploited zone = $0.1 \times 1877 \times 80 = \text{Rs. } 15,016/-$.

2. For domestic use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Per Day Water Consumption = 0.2 m3/day

No of days of violation = 1877 days

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80

Fine as over exploited zone = $0.2 \times 1877 \times 80 = \text{Rs. } 30,032/-$

Total Environmental Compensation = $15,016 + 30,032 = 45,048$ /-

As per notification dated 24.09.2020 minimum Environmental compensation for extraction of ground water shall not be less than Rs. 1,00,000/- , therefore Environmental compensation applicable on the unit is Rs. 1,00,000/- (One Lakh Only).

It is recommended that Environmental Compensation of Rs.1,00,000/- (One Lakh Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8030
 To

Dated :17/12/2020

The Deputy Commissioner,
 Panipat.

Subject: Recommendation for levying Environmental Compensation on M/S Maa Bhanbhori International, Village-Assan Khurd, Teh- Madhlauda, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 25/11/2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water .

Whereas , Hon"ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	939.46 m3 (from 01.09.2018 to 23.09.2020) as verified from the logbook of the unit and readings of unit actual water extracted is 939.46 m3
4	Water consumed for domestic purpose	Unit has installed Ultra Filtration and Reverse osmosis after Effluent Treatment Plant and the treated water is used in domestic use. So ground water is not being extracted for domestic use.
5	Violation period (illegal extraction of ground water)	w.e.f. 01.09.2018 to 23.09.2020 (754 days)

Remarks: Unit is micro and small enterprises and was extracting less than 10 m3/day therefore unit is exempted from seeking No Objection Certificate from CGWA as per notification dated 24.09.2020 w.e.f 24.09.2020. Unit has submitted exemption from CGWA and Unit was commissioned on 01.09.2018.

Assessment of environmental compensation:-

1. For Industrial use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 939.46 m3

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m3.

Environmental Compensation as over exploited zone = 939.46 x 80 = Rs.75,188.80/-.

As per notification dated 24.09.2020 minimum Environmental compensation for extraction of ground water shall not be less than Rs. 1,00,000/- , therefore Environmental compensation applicable on the unit is Rs. 1,00,000/- (One Lakh Only).

It is recommended that Environmental Compensation of Rs.1,00,000/- (One Lakh Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
 HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
 HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8042
To

Dated :17/12/2020

The Deputy Commissioner,
Panipat.

Subject: Recommendation for levying Environmental Compensation on M/S Vaibhav Exports, Village-Assan Khurd, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 25.11.2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	120.024 m ³ (from 20.09.2019 to 23.09.2020) as verified from the logbook of the unit and readings of unit actual water extracted is 120.024 m ³
4	Water consumed for domestic purpose	Unit has installed Ultra Filtration and Reverse osmosis after Effluent Treatment Plant and the treated water is used in domestic use. So ground water is not being extracted for domestic use.
5	Violation period (illegal extraction of ground water)	w.e.f. 20.09.2019 to 23.09.2020 (370 days)

Remarks: Unit is micro and small enterprises and was extracting less than 10 m³/day therefore unit is exempted from seeking No Objection Certificate from CGWA as per notification dated 24.09.2020 w.e.f 24.09.2020. Unit has submitted exemption from CGWA and Unit was commissioned on 20.09.2019.

Assessment of environmental compensation:-

1. For Industrial use:

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 120.024 m³

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m³.

Environmental Compensation as over exploited zone = 120.024 x 80 = Rs. 9601.92/-.

As per notification dated 24.09.2020 minimum Environmental compensation for extraction of ground water shall not be less than Rs. 1,00,000/- , therefore Environmental compensation applicable on the unit is Rs.1,00,000/- (One Lakh Only).

It is recommended that Environmental Compensation of Rs.1,00,000/- (One Lakh Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8036

Dated: 17/12/2020

To

The Deputy Commissioner,
Panipat.

Subject: Recommendation for levying Environmental Compensation on M/S Grover International, Village-Assan Kalan, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 06/02/2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	Unit having industrial consumption during (01.02.2020 to 23.09.2020)
4	Water consumed for domestic purpose	2 m3/day
5	Violation period (illegal extraction of ground water)	w.e.f. 01.02.2020 to 23.09.2020 (236 days)

Remarks: Unit is micro and small enterprises and was extracting less than 10 m3/day therefore unit is exempted from seeking No Objection Certificate from CGWA as per notification dated 24.09.2020 w.e.f 24.09.2020. Unit has submitted exemption from CGWA and Unit was commissioned on 01.02.2020.

Assessment of environmental compensation:-

1. For domestic use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Per Day Water Consumption = 2 m3/day

No of days of violation = 236 days

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80

Fine as over exploited zone = $2 \times 236 \times 80 = \text{Rs.} 37,760/-$

As per notification dated 24.09.2020 minimum Environmental compensation for extraction of ground water shall not be less than Rs. 1,00,000/- , therefore Environmental compensation applicable on the unit is Rs. 1,00,000/- (One Lakh Only).

It is recommended that Environmental Compensation of Rs.1,00,000/- (One Lakh Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8048
 To

Dated:17/12/2020

The Deputy Commissioner,
 Panipat.

Subject: Recommendation for levying interim Environmental Compensation on M/S Birmi Industries Private Limited (Near Gyan Mansrovar Brahm Kumari), Village-Mahiudinpur Thirana, Teh-Madlauda, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 25/11/2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of interim Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-
 Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	621 m3 (from 16.09.2020 to 25.11.2020) as verified from the logbook of the unit and readings of unit actual water extracted is 621m3
4	Water consumed for domestic purpose	Unit has installed Ultra Filtration and Reverse osmosis after Effluent Treatment Plant and the treated water is used in domestic use. So ground water is not being extracted for domestic use.
5	Violation period (illegal extraction of ground water)	w.e.f. 16.09.2020 to 25.11.2020 (71 days)

Remarks: Unit was commissioned on 16.09.2020 and not submitted NOC from CGWA till date.

Assessment of interim environmental compensation:-

1. For Industrial use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 621 m3

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m3.

Environmental Compensation as over exploited zone = 621 x 80 = Rs. 49,680/-.

As per notification dated 24.09.2020 minimum Environmental compensation for extraction of ground water shall not be less than Rs. 1,00,000/- , therefore Environmental compensation applicable on the unit is Rs. 1,00,000/- (One Lakh Only).

It is recommended that Interim Environmental Compensation of Rs.1,00,000/- (One Lakh Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
 HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
 HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8033
To

Dated: 17/12/2020

The Deputy Commissioner,
Panipat.

Subject: Recommendation for levying Environmental Compensation on M/S Jai Jyoti Industries, Village-Assan, District-Panipat.

Ref: OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana order dated 22/07/2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 06/02/2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020 by the undersigned.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water .

Whereas , Hon"ble NGT New Delhi vide order dated 22.07.2020 directed to impose the Environmental compensation on the units mentioned in the report dated 05.05.2020 of HSPCB. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Textile
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	314 m3 (from 25.11.2019 to 23.09.2020) as verified from the logbook of the unit and readings of unit actual water extracted is 314 m3
4	Water consumed for domestic purpose	Unit has installed Ultra Filtration and Reverse osmosis after Effluent Treatment Plant and the treated water is used in domestic use. So ground water is not being extracted for domestic use.
5	Violation period (illegal extraction of ground water)	w.e.f. 25.11.2019 to 23.09.2020 (304 days)

Remarks: Unit is micro and small enterprises and was extracting less than 10 m3/day therefore unit is exempted from seeking No Objection Certificate from CGWA as per notification dated 24.09.2020 w.e.f 24.09.2020. Unit has submitted exemption from CGWA and Unit was commissioned on 25.11.2019.

Assessment of environmental compensation:-

1. For Industrial use :

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 314 m3

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m3.

Environmental Compensation as over exploited zone = 314 x 80 = Rs. 25,120/-.

As per notification dated 24.09.2020 minimum Environmental compensation for extraction of ground water shall not be less than Rs. 1,00,000/- , therefore Environmental compensation applicable on the unit is Rs. 1,00,000/- (One Lakh Only).

It is recommended that Environmental Compensation of Rs.1,00,000/- (One Lakh Only) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Endst.No.HSPCB/PR/2020/

Dated

Regional Officer,
HSPCB, Panipat

- A copy of the above is forwarded to the following for kind information, please.
- The Member Secretary, HSPCB, Panchkula
 - The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
HSPCB, Panipat



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : swastikawoolien2019
Previous Login Date Time: 23/10/2020 16:39:25 PM , IP Address: 103.97.139.133

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Home Application Status Change Password Profile																			
<p>Application Status</p> <p>Guidelines</p> <p>Steps for Filing Online Application</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> Industrial Infrastructure Mining 	<table border="1"> <tr> <td>Application No :</td> <td>21-4/3084/HR/IND/2020</td> </tr> <tr> <td>Receive Date :</td> <td>12/08/2020</td> </tr> <tr> <td>Name of Industry :</td> <td>M/S JAI JYOTI TEXO FAB</td> </tr> <tr> <td>Application Processing Fee :</td> <td>Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)</td> </tr> <tr> <td>Ground Water Abstraction/Restoration Charge :</td> <td> <table border="1"> <tr> <td>Charge:</td> <td>No Charge</td> </tr> <tr> <td>Arear:</td> <td>No Arear</td> </tr> </table> </td> </tr> <tr> <td>Final Status</td> <td>Rejected</td> </tr> </table>	Application No :	21-4/3084/HR/IND/2020	Receive Date :	12/08/2020	Name of Industry :	M/S JAI JYOTI TEXO FAB	Application Processing Fee :	Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)	Ground Water Abstraction/Restoration Charge :	<table border="1"> <tr> <td>Charge:</td> <td>No Charge</td> </tr> <tr> <td>Arear:</td> <td>No Arear</td> </tr> </table>	Charge:	No Charge	Arear:	No Arear	Final Status	Rejected		
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NOCAP

Application Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Ground Water Recom Per Day	Ground Water Recom Annual
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No Record for this Stage.

NOC Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
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No Record for this Stage.

NOC Disbursement

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
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No Record for this Stage.

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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : maabanbhorl
Previous Login Date Time: 13/10/2020 11:48:36 AM , IP Address: 103.73.155.6

- Applicant Home
- Apply
- Feedback
- Change Password
- Profile

<p>Information</p> <p>Guidelines</p> <p>Steps for Filling Online Application</p> <p>Documents Required</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> ▶ Industrial ▶ Infrastructure ▶ Mining <p>Track Status</p> <p>Application Status</p> <ul style="list-style-type: none"> ▶ Online <p>Location</p> <p>Area Type</p> <p>Segment-B Area Type</p> <p>Regional office Location</p> <p>CGWA Headquarters</p> <p>Know Your Environmental Compensation(EC)</p> <p>Know Your Penalty Ground Water</p> <p>Abstraction/Restoration Charges</p> <p>Reports</p> <p>Applied for NOC - Online</p> <p>NOC Issued-Online</p> <p>Contact Us</p> <p>Contact</p>	<div style="border: 1px solid black; padding: 5px; margin-bottom: 5px;"> <p>Application Status</p> </div> <table border="1" style="width: 100%; border-collapse: collapse; margin-bottom: 5px;"> <tr> <td style="width: 30%;">Application No :</td> <td>21-4/3083/HR/IND/2020</td> </tr> <tr> <td>Receive Date :</td> <td>12/08/2020</td> </tr> <tr> <td>Name of Industry :</td> <td>M/S MAA BANBHORI INTERNATIONAL</td> </tr> <tr> <td>Application Processing Fee :</td> <td>Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)</td> </tr> <tr> <td>Final Status</td> <td>Rejected</td> </tr> </table> <div style="border: 1px solid black; padding: 5px;"> <p>Current Status</p> <p style="text-align: center;">Application Verification</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Receive Date</th> <th>From User Name</th> <th>To User Name</th> <th>Forwarded User Name</th> <th>Action Date</th> <th>Action Internal Status</th> <th>Action Comment</th> <th>Copy of Application Received On</th> </tr> </thead> <tbody> <tr> <td>12/08/2020</td> <td></td> <td>(Evaluation Officer)</td> <td></td> <td>09/10/2020</td> <td>Reject</td> <td>Industry is MSME hence exempted from seeking NOC from CGWA as per new CGWA Guidelines wef 24.09.2020</td> <td></td> </tr> </tbody> </table> </div> <div style="border: 1px solid black; padding: 5px; margin-top: 5px;"> <p style="text-align: center;">Application Processing</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Receive Date</th> <th>From User Name</th> <th>To User Name</th> <th>Forwarded User Name</th> <th>Action Date</th> <th>Action Internal Status</th> <th>Action Comment</th> <th>Ground Water Recom Per Day</th> <th>Ground Water Recom Annual</th> </tr> </thead> <tbody> <tr> <td colspan="9" style="text-align: center;">No Record for this Stage.</td> </tr> </tbody> </table> </div> <div style="border: 1px solid black; padding: 5px; margin-top: 5px;"> <p style="text-align: center;">NOC Processing</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Receive Date</th> <th>From User Name</th> <th>To User Name</th> <th>Forwarded User Name</th> <th>Action Date</th> <th>Action Internal Status</th> <th>Action Comment</th> </tr> </thead> <tbody> <tr> <td colspan="7" style="text-align: center;">No Record for this Stage.</td> </tr> </tbody> </table> </div>	Application No :	21-4/3083/HR/IND/2020	Receive Date :	12/08/2020	Name of Industry :	M/S MAA BANBHORI INTERNATIONAL	Application Processing Fee :	Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)	Final Status	Rejected	Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Copy of Application Received On	12/08/2020		(Evaluation Officer)		09/10/2020	Reject	Industry is MSME hence exempted from seeking NOC from CGWA as per new CGWA Guidelines wef 24.09.2020		Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Ground Water Recom Per Day	Ground Water Recom Annual	No Record for this Stage.									Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	No Record for this Stage.						
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NOC Disbursement

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No Record for this Stage.

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Annexure-R-17 (25)
Annexure-R-17



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : vishal3bansal
Previous Login Date Time : 07/12/2020 12:38:24 PM , IP Address : 103.82.80.75

Logout

- Applicant Home
- Apply
- Feedback
- Change Password
- Profile

<p>Information</p> <p>Guidelines</p> <p>Steps for Filling</p> <p>Online Application</p> <p>Documents Required</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> Industrial Infrastructure Mining <p>Track Status</p> <p>Application Status</p> <ul style="list-style-type: none"> Online <p>Location</p> <p>Area Type</p> <p>Segment-B Area Type</p> <p>Regional office</p> <p>Location</p> <p>CGWA</p> <p>Headquarters</p> <p>Know Your Environmental Compensation(EC)</p> <p>Know Your Penalty</p> <p>Reports</p> <p>Applied for NOC - Online</p> <p>NOC Issued-Online</p> <p>Contact Us</p> <p>Contact</p>	<p>Application Status</p> <table border="1"> <tr> <td>Application No :</td> <td colspan="7">21-4/3047/HR/IND/2020</td> </tr> <tr> <td>Receive Date :</td> <td colspan="7">10/11/2020</td> </tr> <tr> <td>Name of Industry :</td> <td colspan="7">VAIBHAV EXPORTS</td> </tr> <tr> <td>Application Processing Fee :</td> <td colspan="7">Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)</td> </tr> <tr> <td rowspan="2">Ground Water Abstraction/Restoration Charge :</td> <td>Charge:</td> <td colspan="3"></td> <td colspan="3">No Charge</td> </tr> <tr> <td>Arear:</td> <td colspan="3"></td> <td colspan="3">No Arear</td> </tr> <tr> <td>Final Status</td> <td colspan="7">Rejected</td> </tr> </table>								Application No :	21-4/3047/HR/IND/2020							Receive Date :	10/11/2020							Name of Industry :	VAIBHAV EXPORTS							Application Processing Fee :	Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: Yes)							Ground Water Abstraction/Restoration Charge :	Charge:				No Charge			Arear:				No Arear			Final Status	Rejected						
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03/11/2020	(Approval Officer) Central	(Evaluation Officer) Central	(Approval Officer) Central	04/11/2020	Forward	Your application has been	9.00	2350.00

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NOC Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
10/11/2020	(Regional Director) Central Ground Water Board North Western Region	(Approval Officer) Central Ground Water Board North Western Region		07/12/2020	Reject	Industry is MSME small scale, MSME certificate via email dated 15.11.2020. As per the latest CGWA Guidelines wef

24.09.2020,
micro or small
scale
Industries with
ground water
requirement of
less than 10
KLD are
exempted from
seeking NOC
from CGWA

NOC Disbursement

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
No Record for this Stage.						

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HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8055
 To

Dated :

The Deputy Commissioner,
 Panipat.

Sub: Regarding sealing of borewell of the industrial units extracting ground water with out permission from CGWA in OA no. 917/2019 titled as Ramesh Chand Versus State of Haryana Panipat.

Ref. CGWA order dated 23/10/2017 and NGT order dated 22.07.2020 in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana.

Kindly refer to the subject noted above, it is submitted that the following units were inspected by the officers of Board in OA No.917 of 2019 titled as Ramesh Chand Versus State of Haryana and action taken report was submitted to Hon'ble NGT on 05.05/2020.

Sr. No.	Name & address of the industry (M/s)	Date of Inspection
1.	M/s Birmi Impex Private Limited, (Near Gyan Mansrovar Brahm Kumari) ,Village-Mahiudinpur Thirana ,Teh-Madlauda , District-Panipat	25.11.2020
2.	BSB International LLP, Village Assan Kalar, Panipat	18.02.2020
3.	B.K. Gas, Village Assan Khurd, Panipat	06.02.2020
4.	M/s Birmi Industries (P) Ltd. (Near Gyan Mansrovar Brahm Kumari) ,Village-Mahiudinpur Thirana ,Teh-Madlauda , District-Panipat	25.11.2020

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

In view of the above, it is requested that the borewell of above said units may be sealed and the report of the same may be provided to this office, so that same can be submitted to Hon'ble NGT in OA No.917 of 2019.

DA/CGWA order dated 23/10/2017

Regional Officer
 HSPCB, Panipat

Endst.No.HSPCB/PR/2020/ 8056-8057

Dated 17/12/2020

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
 HSPCB, Panipat